

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 269 of 2019**

**IN THE MATTER OF:**

**Sudhir Khurana**

**...Appellant**

**Vs.**

**Usha Devi & Anr.**

**...Respondents**

**Present: For Appellant: - Mr. Anuj Tiwari, Advocate.**

**For Respondents: - Mr. Rakesh Kumar and Ms. Chetna Bisht, Advocates.**

**O R D E R**

**26.08.2019—** The Appellant- Promoter and other Promoters are neither co-operating with the 'Resolution Professional' nor appearing before the Adjudicating Authority (National Company Law Tribunal), which we have noticed on 23<sup>rd</sup> May, 2019.

In spite of the direction given on 23<sup>rd</sup> May, 2019, the Appellant and the other Promoters have not handed over the records and assets of the 'Corporate Debtor'. We direct the Appellant to appear before the 'Resolution Professional' and also to handover the records and assets of the 'Corporate Debtor', except if on that count order of stay has been passed by the Hon'ble Supreme Court. In such case, they will have to bring the details of the case filed by any party before the Hon'ble Supreme Court to the notice of this Appellate Tribunal on the next date.

Contd/-.....

Post the case 'for orders' on 4<sup>th</sup> September, 2019.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member(Judicial)

(Kanthi Narahari)  
Member(Technical)

Ar/g